GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.1318

TO BE ANSWERED ON THE 09TH FEBRUARY, 2021/ MAGHA 20, 1942 (SAKA)

DATA ON REFUGEES AND STATELESS PERSONS

1318. SHRI KALYAN BANERJEE:
SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has maintained data on refugees, stateless persons and asylum seekers due to religious persecutions of Hindus, Buddhists, Sikhs, Jains and Christians residing in the country;
- (b) if so, the number of such persons who have come for shelter;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to maintain such data; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): India is not a signatory to the 1951 UN Convention relating to the status of refugees and the 1967 Protocol thereon. All Foreign nationals including refugees / asylum seekers and Stateless persons are governed by the provisions contained in the Foreigners Act, 1946, the Registration of Foreigners Act, 1939, the Passport (Entry into India) Act, 1920 and the Citizenship Act, 1955. Since such foreign nationals enter into the country without valid travel documents in a surreptitious and clandestine manner, data relating to foreign nationals residing in India claiming to be refugees, asylum seekers and Stateless persons is not maintained centrally.
